

ITEM NO.27

COURT NO.13

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 3298/2023

(Arising out of impugned final judgment and order dated 06-12-2022 in WA No. 1552/2022 passed by the High Court Of Kerala At Ernakulam)

DINESANN V. P & ORS.

Petitioner(s)

VERSUS

KERALA STATE COUNCIL FOR SCIENCE TECHNOLOGY AND ENVIRONMENT (KSCSTE) & ORS.

Respondent(s)

WITH

SLP(C) No. 3302/2023 (XI-A)

SLP(C) No. 3065/2023 (XI-A)

SLP(C) No. 3042/2023 (XI-A)

SLP(C) No. 3199/2023 (XI-A)

Date : 27-02-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KRISHNA MURARI

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. K. V. Mohan, AOR
Mr. Thampan Thomas, Adv.
Mr. K.v. Mohan, Adv.
Ms. Tessy Varghese, Adv.
Mr. K.v. Balakrishnan, Adv.
Ms. Satwinder Kaur, Adv.
Ms. Divya, Adv.

For Respondent(s)

UPON hearing the counsel the court made the following
O R D E R

Issue notice.

Tag along with SLP (Civil) Nos.14248-
14257/2017 and 22606-22611/2017.

(Geeta Ahuja)
Assistant Registrar-cum-PS

(Beena Jolly)
Court Master